

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 64(ND)/2016

IN THE MATTER OF:

M/s. Princep Trade & Finance Pvt. Ltd. & Ors.
v.

.....Petitioners

M/s. BRL Finlease Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 397-398 of the Companies Act

Order delivered on 24.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Mr. Govind Rishi & Mr. Himanshu Vij, Advocates

For the Respondent(s) : Mr. P. Nagesh, Ms. Lakshmi Gurung, Mr. Rishi Sood, Ms. Easha Kadian & Mr. Yuvan Gandhi, Advocates

ORDER

The matter has been called second time and again a pass over has been sought which is not possible. Accordingly, hearing is deferred to 19.12.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

24.11.2017
VINEET